

**IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.**

Present Thiru.R.Sundara Kamesh Marthandan, B.L.

Judicial Magistrate No.IV, Madurai

Thursday on this 08<sup>th</sup> day of October 2020

Cr. M.P. No1097 of 2020

Karthick @ Valukkai Karthick  
Son of Arumugam

...Petitioner/Accused

-vs-

State of Tamil Nadu,  
Represented by Sub-Inspector of Police,  
Subramaniapuram Police Station.  
Crime No.1215 of 2020  
under Sections 294(b),392,506(2) IPC,  
27(1) Arms Act

...Respondent/Complainant.

This Petition filed under Section 437 Code of Criminal Procedure.

This Petition coming up today before me and upon hearing the argument of Mr.S.Ayyapparaja, counsel for the Petitioner and Assistant Public Prosecutor for the Respondent, this court passes the following :-

**ORDER**

1) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested for offences alleged under Sections 294(b),392,506(2) IPC, 27(1) Arms Act and remanded to Judicial Custody on 07.08.2020.

2) The Petitioner contend that he is law abiding citizen and that he will not abscond. He is innocent and he had not committed any offences as alleged. He is in judicial custody for the sixty three days.

3) The Respondent had strongly opposed granting of bail to Petitioner, that the investigation is in preliminary stage. There are several Criminal cases pending against the petitioner. Further the petitioner has been remanded in violation of Section 110 order in LIR No.7/2020. If he is enlarged on bail, there is possibility of him, committing similar offence. The investigation is not yet completed.

4) The rival submissions made on both side was considered. On perusal of records it could be seen that the Petitioner is in Judicial Custody for the past 63 days, hence this Court is inclined to enlarge the Petitioner on bail, subject to the following conditions: -

- a. The Petitioner shall execute a bond for Rs. 10,000/- (Rupees Ten Thousand Only) with two sureties for like sum.
- b. The Petitioner shall appear before the respondent police for a period of four Weeks, daily morning at 10 am.
- c. The Petitioner shall not tamper with evidence, threaten, coerce or in any way dissuade the witness to the incident.

Dictated by me to the Steno Typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 08 day of October 2020.

S/d- R.Sundara Kamesh Marthandan,  
Judicial Magistrate IV,  
Madurai.